

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1231 /2016
MA No.67/2017

New Delhi, this the 23rd day of February, 2017

Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avatar Agrawal, Member (J)

1. Sh. Anand Singh S/o Umed Singh (Roll No.69004604)
Age 31 years (Post Librarian)
R/o VPO Luksar, Tehsil Bahadurgarh, Distt. Jhajjar,
Haryana.Applicant.

(By Advocate: Mr. B.K. Berera)

Versus

1. The Govt. of NCT of Delhi
Through the Chief Secretary,
Delhi Secretariat, Players Buildings, New Delhi.
2. The Secretary,
Govt. Subordinate Service Selection Board,
FC-18, Institutional Area, Karkardoma,
Delhi-110092.
3. The Secretary,
Directorate of Education, Old Sect..
Govt. of NCT of Delhi.-110054. .. Respondents

(By Advocate: Mr.Pradeep Singh Tomar for Ms.Sangita Rai)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A):-

MA No. 67/2017 has been filed for taking the judgment in OA No. 1025/2016 along with OA No. 1131/2016 on record and to dispose of the present OA in terms of the said judgments. Notice was issued to the respondents in MA in response to which Mr. Pradeep Singh for Ms.Sangita Rai has appeared for the respondents.

2. Learned counsel for the applicant has prayed that this case is squarely covered by judgment of a Co-ordinate Bench of this Tribunal in OA No. 1131/2016 and other connected OAs dated 23.12.2016, the operative part of which reads as follows:

“20. In the circumstances and for parity of reasons, the impugned orders are set aside, and the OAs are accordingly allowed in terms of the directions issued in OA No. 2638/2011 and batch dated 09.01.2012, and the respondents shall consider the cases of the applicants for appointments as Librarians, if they are otherwise eligible. This exercise shall be completed within 90 days from the date of receipt of a copy of this order. No costs.”

3. Learned counsel stated that the applicant would be satisfied in case directions were issued to the respondents to examine the case of the applicant in the light of the aforesaid judgment and to extend the same benefits to him.

4. Accordingly, we dispose of this OA with a direction to the respondents to consider the case of the applicant herein in the light of the aforesaid judgment and in case he is found to be similarly placed then he be extended the same benefits as were granted to the applicants of the above mentioned OAs. In any case decision may be taken by the respondents within a period of sixty days from the date of receipt of a certified copy of this order and communicated to the applicant by means of a reasoned and speaking order. No costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

